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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 86/7/NCLT/AHM/2017**

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017**

Name of the Company: Reliance Commercial Finance Ltd  
V/s.  
Steel Konnect (India) Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. Jaimin R. Dave Advocate Petitioner   
i/b Chintan Abhichandani  
2.

**ORDER**


Learned Advocate Mr. Jaimin Dave present for Financial Creditor/ Applicant. None present for Respondent.

Heard arguments of Learned Counsel for Applicant.

In view of the commencement of Insolvency Resolution process in respect of M/s. Steel Konnect (India) Pvt Ltd as per the order dated 19.04.2017 passed by this Adjudicating Authority in CP(IB) 5/2017 and in view of the observation of the Hon'ble NCLAT in Company Appeal (AT) (Insolvency) 33/2017 dated 31.05.2017 Learned Counsel for Applicant sought permission to withdraw this application to file its claim before the IRP.

Applicant is accordingly permitted.

Application is disposed of as withdrawn.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 18th day of August, 2017.